

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
CA No. 17/59/JPR/2019
Under Section 59 of
Companies Act, 2013

In the matter of:

Kotak Mahindra Bank Ltd.

...Petitioner

Versus

Bharatpur Nutritional Product Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

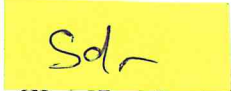
Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Vikas Jain, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Applicant. Mr. Vikas Jain, Adv. appearing on behalf of the Respondent No. 2. There is no representation on behalf of the Respondent No. 1 & 3 who are already proceeded Ex-parte. List the matter on 03.04.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 28, 2024